NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.73/(MAH)/2016 CA No. 19/2016 & IA No. 35/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES: Mr. Sushil Dhurchand Bothra

V/s. M/s. Arham Anmol Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 235 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	K.c. Jacob	Advocala	- Jan
1.	Bhushan Shah	Advocate	for Petitioner
	ib Rahul Gada		Reppondent 2
3	kaj endra Jain;	16 Advocate	Respondent No.3
B	Je Dua Associate	ρ ·	
4			RESPONDENT NO.L
	M.J. Bhat		

ORDER

CA19/16 & IA 35/16 in CP No.73/397-398/235CLB/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present.
- 2. Today the main grievance of the Petitioner is that a list of documents required for the disposal of the Company Petition and Rejoinder is required to be filed on record as communicated to the other side by letter dated 21st September, 2016. A copy of the said letter is today placed on record.

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3. It is hereby directed to the Respondent to file a reply giving the details of the documents whether can be provided or not. If

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denying then give reason why practically not possible to provide

the documents as sought for. A copy in advance to the other side.

4. The Bench shall decide the next course of proceedings on receiving the

reply of the respondent.

5. Meanwhile both the sides are directed to complete the pleadings in

respect of C.A. No. 19/16 and also pleadings in respect of the main

Petitioner for disposal on or before 17/02/2017.

6. The Respondents are hereby directed to file the reply and the

documents in respect of the letter dated 21.09.2016 on or before 17th

February, 2017. Thereafter let the C.P. & C.A. be enlisted for hearing

on **4**8.03.2017.

Sd/-

Dated: 24.01.2017.

M. K. SHRAWAT MEMBER (JUDICIAL).